

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 117
IA No. 309/JPR/2021
IA No. 18/JPR/2022
CP No. (IB)- 36/95/JPR/2021
Under Section 95 of IBC, 2016

In the matter of:

Bank of Maharashtra

...Petitioner/Applicant

Versus

Gajendra Singh Singhvi

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


Present Through Video Conferencing: -

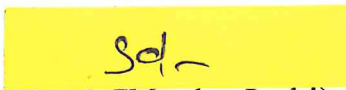
For the Applicant : Anil Kumar Mittal, RP

For the Respondent : Rajiv Gupta, Adv.

ORDER

Heard Mr. Anil Kumar Mittal, RP present in person and Mr. Rajiv Gupta, Adv. appearing on behalf of the Respondent PG to CD. It has been submitted that petition under Section 7 filed against the Corporate Debtor has been withdrawn out of a settlement between the parties. List the matter on 21.10.2022.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 27, 2022
VG